CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 463/MP/2014 along with IA No. 40/2019

- Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for a direction to the Respondents to pay additional fixed charge of Rs.0.439/KWH for the balance period of PPA (Interlocutory Application for bringing on record additional documents).
- Petitioner : GMR Vemagiri Power Generation Limited

Respondents : APEDCL & ors.

OP No. 71/2012

- Subject : Petition under Section 86(1)(b) of the Electricity Act, 2003 seeking consent of the Commission.
- Petitioner : GMR Vemagiri Power Generation Limited

Respondents : APEDCL & ors.

OP No. 72/2012

- Subject : Petition under Section 86 (1) (f) of the Electricity Act 2003 for a direction to the respondents to pay additional fixed charges of Rs. 0.439 Ps/KWH for the balance period of the PPA.
- Petitioner : GMR Vemagiri Power Generation Limited
- Respondents : APEDCL & ors.

Date of Hearing: 19.1.2023

- Coram : Shri I.S Jha, Member Shri Arun Goyal, Member Shri Pravas Kumar Singh, Member
- Parties present: Ms. Divya Chaturvedi, Advocate, GVPGL Shri Sharansh Shaw, Advocate, GVPGL Shri Ashwani Kumar Maini, GVPGL Shri Sandeep Rajpurohit, GVPGL Shri Basava P. Patil, Senior Advocate, Telangana Discoms Shri Anand K. Ganesan, Advocate, Telangana Discoms Ms. Swapna Seshadri, Advocate, Telangana Discoms Shri Jai Dhanani, Advocate, Telangana Discoms

Ms. Ashabari Basu, Advocate, Telangana Discoms Shri Geet Ahuja, Advocate, Telangana Discoms Shri Sidhant Kumar, Advocate, AP Discoms Ms. Manyaa Chandok, Advocate, AP Discoms Shri Gurpreet Singh Bagga, Advocate, AP Discoms Shri Shivankar Rao, Advocate, AP Discoms

Record of proceedings

These Petitions were listed for virtual hearing.

2. Due to paucity of time, the hearing of petitions (OP. Nos 71/2012 and 72/2012) was adjourned. However, the learned counsel for the Respondent, AP Discoms submitted that the Respondent may be permitted to file affidavit in Petition No. 463/MP/2014, adopting the submissions of the Respondent Telangana Discoms. The learned counsel for the Petitioner prayed that these matters may be taken up at an earlier date, as convenient to the Commission.

3. The Commission, after hearing the parties, permitted the Respondent, AP Discoms to file the affidavit, as prayed for, by **6.2.2023**.

4. These petitions (OP No. 71/2012 & 72/2012) shall be listed for hearing on **23.3.2023**, on top of the list.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)